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## (2001) 12 DEL CK 0145 Delhi High Court

Case No: C.W. No. 4147 of 1996

K.C. Prasad APPELLANT

Vs

Union of India and Others RESPONDENT

Date of Decision: Dec. 20, 2001

Citation: (2002) 3 AD 1029

Hon'ble Judges: Dalveer Bhandari, J

Bench: Single Bench

Advocate: G.K. Sharma, for the Appellant; Geeta Luthra, for the Respondent

Final Decision: Dismissed

## **Judgement**

## Dalveer Bhandari, J.

The petitioner has approached this court with the prayer of fixing his seniority as Naib Subedar with effect from 1st March, 1990 vis-a-vis other JCOs of his batch instead of 1st March, 1992 as it exists at present. It is further prayed that the petitioner be promoted to the rank of Subedar with effect from 1st June, 1993. It is also incorporated in the prayer clause to reinstate the petitioner in service with effect from 31st July, 1996 with all consequential benefits of pay and allowances, seniority, perks and chances of promotion vis-a-vis his batch mates.

- 2. The petitioner was enrolled in the Army Ordinance Corps on 9th July, 1970. He was promoted as Naik on 1st February, 1981, Havildar on 1st April 1983 and Company Quarter Master Havildar on 30th June, 1988. According to the petitioner, as per his original seniority he was due to be promoted as the Naib Subedar on 1st March, 1990 and Subedar on 1st June, 1993.
- 3. There has been delay in promotion of the petitioner as Naib Subedar until 1st June, 1994. He was promoted with effect from 1st March, 1992 and lost his seniority by two years. It is also mentioned that the petitioner was admitted to pay and allowances of Naib Subedar only with effect from 12th February, 1994, thereby depriving him of pay and allowances of the rank of Naib Subedar by 3 years, one

month and 12 days. The petitioner filed a statutory complaint on 27.10.1995 which was rejected on 5th August, 1996.

- 4. The petitioner has approached this court on rejection of his statutory complaint by way of filing this writ petition.
- 5. The petitioner mentioned that from 1981 to 1993 4 marks (above average) have been awarded out of 4 to the petitioner in the rank of Havaldar except during 1982 by the initiating officer who had the opportunity to observe the performance of the petitioner directly. However, the reviewing officers on four occasions awarded 3 marks out of 4 marks (high average). Since the down-grading of ACR by the reviewing officer is the main grievance of the petitioner, Therefore, I deem it appropriate to reproduce the ACRs from 1981 to 1996 as submitted by the petitioner in the petition.

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Initiating Officer Reviewing Officer Rank
Year
1981
             4
                 Naik
                 -do-
1982
       3
             4
1983
             4
                 Havildar
1984
       4
             4
                 -do-
1985
                 -do-
       4
             3
1986
       4
             3
                 -do-
                 -do-
1987
       4
             4
                 -do-
1988
             3
       4
                 -do-
1989
       4
             4
1990
                 set aside
       2
             2
1991
       4
             4
                 -do-
1992
                 -do-
       4
             4
                 -do-
1993
       4
             4
1994
                 Naib Sub.
       7
             7
1995
                 -do-
       7
             7
1996
       7
             7
                 -do-
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- 6. The petitioner has leveled allegations against Reviewing Officers but has chosen not to implead them in this petition. It is the settled position of law that in case the officials against whom allegations have been leveled, if they are not impleaded in the petitioner, then it would not be proper for the Court toprobe against those allegations. In consonance with the principles of natural justice the officials against whom the allegations are leveled, have to be given an opportunity of defending themselves, otherwise the entire exercise would be contrary to the basic principles of natural justice.
- 7. In <u>State of Bihar and Another Vs. P.P. Sharma, IAS and Another,</u> Their Lordships of theSupreme Court observed:

"It is a settled law that the person againstwhom mala fides or bias was imputed shouldbe imp leaded eon-nominee es a partyrespondent to the proceedings and given anopportunity to meet those allegations. Inhis/her absence no enquiry into thoseallegation would be made. Otherwise ititself is vocative of the principles of of natural justice as it amounts to condemning a person without an opportunity."

- 8. Therefore, now the only surviving grievance of the petitioner is regarding his ACR of 1988 where he wasgiven 3 marks out of 4 by the reviewing officer which isconsidered as high average. It is submitted by the petitioner that he had lost his first chance to get the promotion cadre on account of low grading of 3 marksawarded by Ltd. Col. K.C. Aneja who is not a party to this petition. The other grievance of the petitioner has been removed when the representation regarding grading of ACR of 1990 was accepted by the Chief of Army Staffon his statutory complaint filed on 18.8.1992. The respondent on 29.1.1994 set aside the ACR for the year 1990 but the grading in his ACR by the reviewing officer for the year 1988 was not changed.
- 9. In pursuance to the show cause notice issued bythis court, a reply has been filed by the respondents. In the reply it is mentioned that the petitioner initially came up for derailment on promotion gradeHavaldar to Naib Subedar commenced with effect from 3rdJuly 1989 to 26th August, 1989 but he could not be promoted due to ACR criteria laid down in Army HeadQuarter letter dated 18.12.1985. According to the the the petitioner was lacking three (above average) ACR gradings out of last five reports. The petitioner scase was again reviewed during 1990 butfound lacking in ACR criteria. His case was again reviewed and he was provisionally detailed to attend promotion cadre course with effect from 18th February, 1991 to 13th April, 1991 subject to earning appropriate grading in 1990.
- 10. It is also mentioned in the reply that the petitioner has filed a statutory complaint on 18.8.1992against his supersession for promotion to the rank of Naib Subedar due to wrong and inappropriate grading inACRs for the years 1988 and 1990. ACR of 1990 was setaside but ACR of 1988 was kept intact by the order dated3.1.1994. The petitioner was promoted to the rank of Naib Subedar with effect 1st January, 1994 in hisown turn. The petitioner was ante-dateseniority with effect from 1st March, 1992, the date hecould have qualified promotion cadre course with effectfrom 6th January, 1992 to 29th February, 1992 aftersetting aside the ACR for the year 1990 and taking intoaccount the ACR grading for the year 1991, the petitioner again submitted another statutory complainton 27th October, 1995 for setting aside the ACR for theyear 1988 and consequentially grant of ante-dateseniority to the rank of Nabi Subedar with effect from1st March, 1990 along with his original batch mates aftera lapse of six months from his promotion to the rank of Naib Subedar. His statutory complaint was rejected by the order dated 5th August, 1996. Meanwhile, the petitioner retired from service with effect from 1stAugust, 1996.

- 11. An additional affidavit has been filed by therespondents. In the affidavit, the facts mentioned in he reply have been reiterated. It is mentioned that the comments of Initiating Officer and Reviewing Officer(for short I.O. & R.O.) were called. The then it,Col. K.C. Aneja, R.O. of 1988 ACR, has stated that theNCO has been graded high average by him on hisdemonstrated performance. The R.O. has further statedthat the allegations leveled by the petitioner arefalse and baseless. The performance of NCO as COMH wasfound to be unsatisfactory and necessitating his changeon arrival of Hav. SKT GS&C Md. Hasmat Ali. Therespondent has examined the petitioner"s statutorycomplaint pertaining to the ACRs for the years 1988 and 1990. It is mentioned in the affidavit that on carefulscrutiny of the ACRs of last several years of ACRs it isrevealed that no malafides or bias can justifiably belevelled by the petitioner. As his ACR for 1990 was notconfirming of his overall ACR profile, Therefore, thesame was set aside. The contention of the petitionerthat his complain regarding ACR of 1988 was notconsidered is incorrect though, inadvertently it is notindicated in the order. The petitioner cannot bepermitted to take advantage of this inadvertent lapse of the respondents. On careful scrutiny of the original records it becomes abundantly clear that thepetitioner''s grievance regarding 1988 ACR was consideredby the respondents and thereafter it was rejected. TheReviewing Officer can legitimately differ in hisassessment or evaluation with the Initiating Officerotherwise there would not be any necessity of the Presiding Officer. It may be pertinent to mention thaton earlier occasions also the petitioner had receivedsimilar grading from the Reviewing Officers. Evenotherwise also, the scope of the jurisdiction being verylimited. I cannot go into the settled position of law ashas been reiterated in the case of Amrik Singh v.Union of India and Ors. delivered on November 16, 2000 bytheir Lordships of the Supreme Court.
- 12. The learned counsel for the petitioner leveledallegations against the Reviewing Officer withoutimpleading him as party in this petition. According to the settled law, the court cannot probe into the allegations against a person who is not party to the petition according to the settled principles of naturaljustice.
- 13. Learned counsel for the petitioner submittedthat any entry which may be "above average" or "highaverage" but if it has the potentiality of prejudicingan officer"s prospects, then it must be communicated to the office to make improvement in subsequent years so that when not found if it, as a first case, he may be in aposition to make improvements for the second review and final review.
- 14. Learned counsel for the petitioner heavilyrelied upon <u>State of Haryana and others Vs. D.L. Uppal</u>, . Their Lordships of theSupreme Court in the said judgment have mentioned thatif the graded entry is of going a step down, likefollowing "very good" to "good" it may not ordinarily bean adverse entry since both are a positive grading. Allwhat is required by the authority recordingconfidential in the situation is to record reasons forsuch down grading on the personal file of the officerconcerned, and inform him of the change in the form ofan advice. This is a

salutary proposition. Application of this principle may not make any difference in the facts and circumstances this case. The petitioner on anumber of earlier occasions received similar marks from the Reviewing Officers in his annual confidential reports. In paramedical structure, officers are promoted on the basis of comparative merit.

- 15. The learned counsel for the respondents hasplaced reliance upon a decision of the Supreme Court inLt. Col. K.D. Gupta v. Union of Indian, AIR 1989 SC 1393and contended that the defense Services have their ownpeculiarities and special requirements. The considerations which apply to other Government servants in the matter of recording of ACRs or in the matter of promotion cannot, as a matter of course, be applied to defense Personnels. Requisite experience, consequent exposure and proper review are indispensable for carrying out promotion."
- 16. The Division Bench of this court inLt. Col. Krishan Chand v. Union of India reported as 1996 V AD (Delhi) 199 observed:

"Selection is based on an overall profile of an officer with special stress on the performance in criteria Command appointment. The aim of the Selection Board is:

- (a) To assess all eligible officers of a batchwho reckon seniority during on calendaryear, and their equivalent seniority inother Arm/Services for promotion to the nextrank.
- (b) To screen officers of earlier batches whohave been placed on Review for promotion to the next rank.
- (c) To assess the suitability of officers, whohave been approved earlier to the nexthigher rank whilst in low medicalclassification, for their physical promotionand recommend restrictions, if any, on their employment in that rank.
- (d) To ensure selection through objectivity, impartiality and in the best interest to theservice, in accordance with the guidelines laid down by the COAS."
- 17. I do not find any infirmity in the selectionprocess. This petition being devoid of any merit isaccordingly dismissed.